

तेल का सर्वेक्षण

*२१५. श्री जयलक्ष्मी : क्या इस्पात काल और ईंधन मंत्री ५ दिसम्बर, १९५८ के अतारांकित प्रश्न संख्या १०३६ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि उत्तर प्रदेश में हिमालय की तलहटी में तेल सर्वेक्षण का जो कार्य चल रहा था उसके सिलसिले में इस बीच और क्या प्रगति हुई है ?

ज्ञान और तेल मंत्री (श्री को० वे० बालबोव) : इस क्षेत्र में हरिद्वार और नाहन राज्य के बीच तथा काठगोदाम और नेपाल सीमान्त (Border) के बीच भूगर्भीय मानचित्रकारी (Geological mapping) तथा ट्राविसिंग (Traversing) का काम आगे जारी है।

Promotion from State Services to All India Services

*816. Shri Harish Chandra Mathur: Will the Minister of Home Affairs be pleased to state:

(a) what procedure is followed in selecting State Service personnel for promotion to the All India Services; and

(b) whether different procedures are adopted for different States and also from year to year?

The Minister of Home Affairs (Shri G. B. Pant): (a) Selections are made in accordance with the provisions of Indian Administrative Service (Appointment by Promotion) Regulations, 1955, Indian Administrative Service (Appointment by Selection) Regulations, 1955, and Indian Police Service (Appointment by Promotion) Regulations, 1955.

(b) No.

Untouchability

*817. Shri Siddiah: Will the Minister of Home Affairs be pleased to state:

(a) the names of the States and Union Territories that have agreed to

maintain lists of villages where untouchability is practised;

(b) whether they have sent the lists; and

(c) if so, whether a copy of the same will be laid on the Table?

The Deputy Minister of Home Affairs (Shrimati Aiva): (a) The following State Governments/Union Territories are maintaining such lists:—

Andhra Pradesh, Bihar, Madhya Pradesh, Madras, Mysore, Orissa, Punjab, Rajasthan, Himachal Pradesh.

(b) No.

(c) Does not arise.

Import of Kerosene Oil

*818. { Shri Panigrahi:
Shri D. C. Sharma:

Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Short Notice Question No. 1 on the 10th February, 1959 and lay a statement showing:

(a) the amount of special additional allotment of foreign exchange that has been made available to the Oil Companies country-wise for importing Kerosene Oil;

(b) whether the Oil Companies have arranged for the additional import of Kerosene against this additional allocation;

(c) if so, the amount of additional Kerosene Oil actually imported by the Oil Companies (company-wise) to meet the crisis;

(d) what increase has been effected in the off-take from the stocks that are already in the country and how the off-take has been distributed among different States;

(e) whether Government have already made any probe as to why the market prices were increased;